

C O N T E N T S

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SECRETARY GENERAL

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LOK SABHA DEBATES

LOK SABHA

Tuesday, December 10, 2013/Agrahayana 19, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER *in the Chair*]

REFERENCE BY THE SPEAKER**Human Rights Day**

MADAM SPEAKER: Hon. Members, on this day, in 1948, the Universal Declaration of Human Rights was adopted by the United Nations General Assembly recognizing the inherent fundamental rights and freedoms of all human beings across the world. These inalienable rights of every individual are enshrined in the Preamble of our Constitution. Our country has zealously safeguarded human rights of all citizens irrespective of caste, creed, race, religion or gender and has constantly strived to attain them. On the occasion of the Human Rights Day, let us pledge to rededicate ourselves to the promotion and protection of these rights for all.

... (Interruptions)

11.02 hrs

At this stage, Shri P. Kumar, Shri M. Venugopala Reddy, Shri Ashok Kumar Rawat, Shri Arjun Charan Sethi, Sk. Saidul Haque, Shrimati J. Helen Davidson, Shri Narahari Mahato and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

अध्यक्ष महोदया : अभी प्रश्नकाल चलने दीजिए। We will do it. हम करेंगे। आपने कहा था।

... (Interruptions)

11.02½hrs

MADAM SPEAKER: Question Hour. Q.61 - Shri K. Sudhakaran.

(Q.61)

SHRI K. SUDHAKARAN : Madam Speaker, thank you very much for giving me this opportunity. I would like to congratulate our hon. Minister, Prof. K.V. Thomas for taking initiative and providing vibrant leadership to enact such an important Bill in the Indian Parliament. Actually this is a milestone in the history of India. ... (*Interruptions*)

11.03 hrs

At this stage, Shri Kalikesh Narayan Singh Deo and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

Coming back to the supplementary, the Food Security Bill is expected to provide food grains to about 82 crore people across the country. So, it is expected that we will need space to store more than 85 million tones of grains per year. I believe, today we have space for around 55 million tonnes only. Lack of sufficient storage facilities will lead to food rotting, which will adversely affect the implementation of NFSA.... (*Interruptions*)

Therefore, I wish to know from the hon. Minister what action is being taken to have sufficient number of warehouses both in the public sector, in private sector and even at the level of local bodies, including extension of special loans for building warehouses as we need more warehouses to successfully implement the NFSA. What was the response of the Government of Kerala regarding the infrastructure to store the food grains in our State and what are the hurdles pointed out by the Government of Kerala in implementing this Act? ... (*Interruptions*)

PROF. K.V. THOMAS: At present our storage capacity in FCI, State Warehousing Corporation and Central Warehousing Corporation is to the tune of 76 million tonnes.... (*Interruptions*)

We have initiated action so that another 20 million tonnes can be added within a period of three years, under different schemes including the PEG Scheme. ... (*Interruptions*) We will have enough storage capacity in the country to store about 75 million tonnes to 80 million tonnes of food grains in our Central Storage System. ... (*Interruptions*)

Coming to Kerala, Madam, we had discussions with the Government of Kerala and I have been informed by the Government of Kerala that they are taking action so that Kerala will be able to implement the Food Security Bill. ... (*Interruptions*)

MADAM SPEAKER: All right. Thank you, hon. Minister.

The House stands adjourned to meet again at 12 noon.

11.06 hrs

*The Lok Sabha then adjourned till Twelve
of the Clock.*

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

12.0 ¼ hrs

At this stage, Shri Ashok Kumar Rawat, Dr. Ram Chandra Dome, Shri K. Narayan Rao and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

12.0½hrs**PAPERS LAID ON THE TABLE**

MADAM SPEAKER: Now, Papers to be laid on the Table. Shri Sriprakash Jaiswal - not here.

... (Interruptions)

MADAM SPEAKER: Shrimati Chandresh Kumari Katoch.

... (Interruptions)

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): I beg to lay on the Table –

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial Hall, Kolkata, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial Hall, Kolkata, for the year 2011-2012.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9812/15/13]

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): I beg **to lay on the Table** a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9813/15/13]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): I beg **to lay on the Table** a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 148 of the Delhi Police Act, 1978:-

- (1) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F. 16/7/2013/HP-I/Estt./2106-2108 in Delhi Gazette dated 10th July, 2013.
- (2) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F. 13/14/2003/HP-I/Estt./2009-2111 in Delhi Gazette dated 10th July, 2013.
- (3) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F. 16/06/2113/HP-I/Estt./2112-2114 in Delhi Gazette dated 10th July, 2013.

[Placed in Library. See No. LT 9814/15/13]

... (*Interruptions*)

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री माणिकराव होडल्या गावित): अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ -

(1) संविधान के अनुच्छेद 338क के खंड (6) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) -

- (एक) राष्ट्रीय अनुसूचित जाति आयोग का वर्ष 2006-2007 का तीसरा प्रतिवेदन ।
 (दो) राष्ट्रीय अनुसूचित जाति आयोग के वर्ष 2006-2007 के तीसरे प्रतिवेदन में अंतर्विष्ट सिफारिशों के बारे में की गई कार्यवाही ज्ञापन ।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 9815/15/13]

(3) कंपनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)-

(क) (एक) नेशनल सफाई कर्मचारीज फाइनेंस एंड डेवलपमेंट कारपोरेशन, नई दिल्ली के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा ।

(दो) नेशनल सफाई कर्मचारीज फाइनेंस एंड डेवलपमेंट कारपोरेशन, नई दिल्ली के वर्ष 2012-2013 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library. See No. LT 9816/15/13]

(ख) (एक) नेशनल शीड्युल कास्ट्स फाइनेंस एंड डेवलपमेंट कारपोरेशन, दिल्ली के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा ।

(दो) नेशनल शीड्युल कास्ट्स फाइनेंस एंड डेवलपमेंट कारपोरेशन, दिल्ली के वर्ष 2012-2013 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library. See No. LT 9817/15/13]

12.03 hrs

At this stage, Shri Bhartruhari Mahtab and some other hon. Members came and stood on the floor near the Table.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI R.P.N. SINGH): I beg to lay on the Table :-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992:-

- (i) The Indo-Tibetan Border Police Force, Para Medical Cadre Inspector (Radiographer) Group 'B' Posts, Recruitment Rules, 2013 published in Notification No. G.S.R. 617(E) in Gazette of India dated 11th September, 2013.
- (ii) The Indo-Tibetan Border Police Force, Motor Transport and Motor Mechanic Cadre, Group 'B' and 'C' Posts Recruitment Rules, 2013 published in Notification No. G.S.R. 475(E) in Gazette of India dated 11th July, 2013.

[Placed in Library. See No. LT 9818/15/13]

(2) A copy each of the following Notifications (Hindi and English versions) under the Indo-Tibetan Border Police Force Act, 1992:-

- (i) G.S.R. 618(E) published in Gazette of India dated 11th September, 2013 containing corrigendum to the Notification No. G.S.R. 81(E) dated 14th February, 2013.
- (ii) G.S.R. 619(E) (in Hindi version only) published in Gazette of India dated 11th September, 2013 containing corrigendum to the Notification No. G.S.R. 81(E) dated 14th February, 2013.

[Placed in Library. See No. LT 9819/15/13]

... (Interruptions)

कृषि मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (डॉ. चरण दास महंत):

अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ -

- (1) नेशनल फेडरेशन ऑफ फिशरमेन्स को-ऑपरेटिक्स लिमिटेड, नई दिल्ली के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखा परीक्षित लेखे।
- (2) नेशनल फेडरेशन ऑफ फिशरमेन्स को-ऑपरेटिक्स लिमिटेड, नई दिल्ली के वर्ष 2012-2013 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 9820/15/13]

12.04 hrs

At this stage, Shri R. Thamaraiselvan and some other hon. Members came and stood on the floor near the Table.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND
MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING
INDUSTRIES (SHRI TARIQ ANWAR): I beg to lay on the Table:-

- (1) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited for the years 1994-1995 to 2012-2013 within the stipulated period of nine months after the close of the respective accounting years.

[Placed in Library. See No. LT 9821/15/13]

- (2) A copy of the Plant (Regulation of Import into India) (Fourth Amendment) Order, 2013 (Hindi and English versions) published in Notification No. S.O. 2919(E) in Gazette of India dated 26th September, 2013 under Section 4(d) of the Destructive Insects and Pests Act, 1914, together with a corrigendum thereto published in Notification No. S.O. 3293(E) dated 31st October, 2013.

[Placed in Library. See No. LT 9822/15/13]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Statistics, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Society of Agricultural Statistics, New Delhi, for the year 2012-2013.

[Placed in Library. See No. LT 9823/15/13]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Economics, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Society of Agricultural Economics, Mumbai, for the year 2012-2013.

[Placed in Library. See No. LT 9824/15/13]

... (*Interruptions*)

12.04 ¼ hrs

**STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS
19th to 21st Reports**

SHRI A.K.S. VIJAYAN (NAGAPATTINAM): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas:-

- (1) 19th Report* (Fifteenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2013-14) on 'Allocation and Pricing of Gas'.
 - (2) 20th Report on Action Taken by the Government on the recommendations contained in the 13th Report (Fifteenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2011-12) on 'City Gas Distribution Projects'.
 - (3) 21st Report on Action Taken by the Government on the recommendations contained in the 16th Report (Fifteenth Lok Sabha) on 'Demands for Grants (2013-14)' of Ministry of Petroleum and Natural Gas.
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* Nineteenth Report was presented to Hon'ble Speaker on 18th October, 2013 under Direction 71A.(1) of the Directions by the Speaker, Lok Sabha, when the House was not in session and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of procedure and conduct of Business in Lok Sabha.

12.04 ½ hrs

At this stage, Shri Kalyan Banerjee, Shri M. Anandan and some other hon. Members came and stood on the floor near the Table.

12.04 ¾ hrs**STANDING COMMITTEE ON INDUSTRY
252nd to 256th Reports**

DR. RATTAN SINGH AJNALA (KHADOOR SAHIB): I beg to lay the following reports (English versions) of the Standing Committee on Industry:-

- (1) 252nd Report on Action Taken on the 242nd Report of the Committee on Demands for Grants (2013-14) pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Public Enterprises).
- (2) 253rd Report on Action Taken on the 244th Report of the Committee on Demands for Grants (2013-14) pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (3) 254th Report on Action Taken on the 248th Report of the Committee on Capacity Addition and Expansion of Manufacturing Facilities of the Madras Fertilizers Ltd.
- (4) 255th Report on Action Taken on the 249th Report of the Committee on Revival and Restructuring of the Fertilizers and Chemicals Travancore Ltd.
- (5) 256th Report on Action Taken on the 243rd Report of the Committee on Demands for Grants (2013-14) pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry).

... (Interruptions)

12.05 hrs

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 70th Report of the Standing Committee on Finance on Demands for Grants (2013-14), pertaining to the Ministry of Statistics and Programme Implementation. *

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):
Madam, I beg to lay the statement on the implementation status of the recommendations contained in the Seventieth Report of Standing Committee on Finance in pursuance of Direction 73A of the Hon'ble Speaker of Lok Sabha.

The Standing Committee on Finance examined the Demands for Grants of the Ministry of Statistics and Programme Implementation for the year 2013-14 and presented / laid their Seventieth Report to the Lok Sabha and Rajya Sabha on 22.04.2013. There were 9 recommendations made by the Committee in the said report where action was called for on the part of the Government. The major recommendations mainly related to:

1) The Ministry has to devise an effective mechanism for identifying and overcoming the deficiencies in the existing system of budgetary planning for assessment of funds required and proper utilization of allocated funds through prudent management of funds, close monitoring and timely implementation of plan schemes.

2) Since the Indian Statistical Strengthening Project (ISSP) is the first project of its kind being implemented in the country for the primary purpose of strengthening the National Statistical System, the Ministry should step up its endeavor to implement the scheme earnestly and expeditiously and utilize the

* Laid on the Table and also placed in Library. See No. LT 9825/15/13.

budget allocation in the 12th Plan period effectively to revamp the statistical system in the country so as to ensure a significant improvement in the credibility, timeliness and reliability of State, Sub-State and National level data.

3) Basic Statistics for Local Level Development (BSLLD) scheme was launched way back in 2008-09, is in operation in 30 States/UTs. The committee is not happy with persistent underutilization of budgetary allocation under this Scheme, desires realistic projection of funds for the scheme so as to achieve intended objectives.

4) The committee recommended that the primary work of data collection has been entrusted to Panchayat Secretary in coordination with the village level functionaries such as *Anganwadi* workers, *chowkidar*, village *pradhan* revenue officials, etc. The data collected from grass root level is very basis of planning and policy in the Government, at the district level appropriate system be put in place to provide requisite technical assistance and to ensure professionalism in the critical grass root level machinery.

5) For the purpose of District Planning, local level both for rural and urban areas of the entire district is required, the Ministry should explore the feasibility of collecting data for urban areas also during the 12th Plan period for the purpose of holistic local level planning in all States.

6) As per Planning Commission and Ministry of Finance, the deficiencies with respect to credibility, timeliness and adequacy of statistics available at present. Major thrust of the Ministry during the 12th Five Year Plan should be towards reforming the administrative and technical structure of Indian Statistical System and upgrading its capacity and Ministry should put in place data validation mechanism checks at various levels in order to improve data quality and obviate the release/ occurrence of faulty data/ statistics.

7) To overcome the shortage of manpower in Statistics Wing of the ministry, the committee recommends that the qualitative and optimum utilization of available manpower and by outsourcing the work of conducting survey,

collection of data etc. which would be a practical solution as well. Simultaneously, the Ministry should also continue to recruit requisite manpower for its Statistics Wing.

8) With a view to minimize time and cost overruns in Central Sector Projects, the Central Sector Projects Coordinating Committees (CSPCCs) headed by the Chief Secretary of the respective States have been constituted in 18 States on the advice of the Ministry of Statistics and PI, the Committee desires that the Ministry should impress upon the remaining States to constitute CSPCCs so as to clear the bottlenecks at the earliest. The need to constitute a High Powered Committee to resolve the issue of minimizing time and cost overruns in the Central Sector Projects costing Rs. 1000 crore and above particularly the projects of Coal, Power, Railways and NHAI, where delays seems to be endemic ranging between 47 months to 235 months. The Committee may be apprised of the action taken in this regard.

9) The need to compile/prepare a comprehensive report on the status of various infrastructure projects across the country including those implemented by State and place the same through the Planning Commission before the National Development Council (NDC) for a complete overview.

The present status of implementation of the various recommendations made by the Hon'ble Committee is indicated in the Annexure to my statement which is laid on the Table of the House.

I would not like to take the valuable time of the House in reading the contents of the Annexure. Hence, I would request that this may be considered as read. ... (*Interruptions*)

12.05 ½ hrs

(ii) (a) Status of implementation of the recommendations contained in the 166th Report of the Standing Committee on Home Affairs on Action Taken by the Government on recommendations/ observations contained in the 162nd Report of the Committee on Demands for Grants (2012-13), pertaining to the Ministry of Development of North Eastern Region*

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR):

Madam, I beg to lay the statement on the status of implementation of recommendations contained in the 166th Report of the Department-related Parliamentary Standing Committee on Home Affairs on Action Taken by the Government on the recommendations/observations contained in its 162nd Report on Demands for Grants (2012-13) of the Ministry of Development of North Eastern Region, in pursuance of provisions of Rule 389 of Rules of Procedure and Conduct of Business in Lok Sabha, issued *vide* Lok Sabha Bulletin-Part-II, dated September 1, 2004.

The Department-related Parliamentary Standing Committee on Home Affairs laid their 166th Report on the Table of Lok Sabha on 1st March, 2013, and the present status of implementation of the report is detailed in the appended Annexure which may be allowed to be laid on the Table of the House. ...
(Interruptions)

* Laid on the Table and also placed in Library. See No. LT 9826/15/13.

(b) Status of implementation of the recommendations contained in the 170th Report of the Standing Committee on Home Affairs on Demands for Grants (2013-14), pertaining to the Ministry of Development of North Eastern Region. *

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR):
Madam, I beg to lay the statement on the status of implementation of the recommendations contained in the 170th Report of the Department-related Parliamentary Standing Committee on Home Affairs on the Demands for Grants (2013-14) of the Ministry of Development of North Eastern Region, in pursuance of provisions of Rule 389 of Rules of Procedure and Conduct of Business in Lok Sabha, issued *vide* Lok Sabha Bulletin-Part-II, dated September 1, 2004.

The Department-related Parliamentary Standing Committee on Home Affairs laid their 170th Report on the Table of the Lok Sabha on 25th April, 2013, and the present status of implementation of the Report is detailed in the appended Annexure which may be allowed to be laid on the Table of the House. ...
(Interruptions)

* Laid on the Table and also placed in Library. See No. LT 9827/15/13.

12.06 hrs**(iii) Status of implementation of the recommendations contained in the 169th Report of the Standing Committee on Home Affairs on Demands for Grants (2013-14), pertaining to the Ministry of Home Affairs . ***

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): Madam, I beg to lay the statement on the above subject in pursuance of Rule 389 of the Rules of Procedure and Conduct of Business of Lok Sabha.

(2) The meetings of the Department-related Parliamentary Standing Committee on Home Affairs were held on 28th March and 4th April, 2013 for examination of Demands for Grants of the Ministry of Home Affairs. The Committee in its sitting held on 22nd April, 2013 considered and adopted the 169th Report on the Demands for Grants (2013-14) of Ministry of Home Affairs. This Report was presented to the Rajya Sabha and Lok Sabha on 25th April, 2013 and 26th April, 2013 respectively.

(3) The Committee in its 169th Report made as many as One Hundred and Seven (107) recommendations (Paragraph No. 2.8; 2.9; 2.11: 2.17.6; 2.17.7; 2.17.14; 2.17.15; 2.18.1; 3.6.13; 3.6.14; 3.6.15; 3.6.16; 3.6.17; 3.7.9; 3.8.7; 3.8.8; 3.9.6; 3.10.6; 3.11.2; 3.12.10; 3.12.11; 3.12.12; 3.13.5; 3.14.19; 3.14.20; 3.14.21; 3.14.22; 3.14.23; 3.15.2: 3.15.3; 3.16.2; 4.1.8; 4.1.9: 4.1.10; 4.2.3; 4.2.4: 4.3.3; 4.3.4; 4.4.4; 4.5.5; 4.5.6; 4.6.9; 4.6.10; 4.7.6; 4.7.7; 4.8.11; 4.8.12; 4.9.15; 4.9.16; 4.9.17; 4.9.18; 4.9.19; 4,9.20; 4.9.21; 4.9.22; 4.10.9; 4.10.10; 4.10.11; 4.10.12; 4.10.13; 4.11.9; 4.11.10; 4.11.11; 4.12.4; 4.13.2; 4.14.4; 4.15.3; 5.7; 5.8.15; 5.9.6; 5.10.6; 5.11.10; 5.11.11; 5.11.12; 5.11.13; 5.11.14; 5.11.15; 5.12.9; 5.12.10; 5.12.11; 5.12.12; 5.12.13; 5.12.14; 5.12.15; 5.12.16; 5.13.20; 5.13.21; 5.13.22: 5.14.13; 5.14.14; 5.14.15; 5.14.16; 5.14.17; 6.1.4; 6.2.5; 6.2.6; 6.3.1: 6.4.12;

* Laid on the Table and also placed in Library. See No. LT 9828/15/13.

6.4.13; 6.4.14; 6.4.15; 6.4.16; 6.5.11; 6.5.12; 6.5.13; 6.5.14; and 6.5.15) in respect of which the Ministry of Home Affairs was required to take action. The ATRs have been sent to Rajya Sabha Secretariat by the Ministry of Home Affairs on 6ⁱⁿ August, 2013.

(4) Out of the total 107 recommendations contained in the Report, the Ministry has accepted 92 recommendations fully, fifteen recommendations contained in para 2.8; 2.17.15; 3.6.13; 3.9.6; 4.5.5; 4.6.10; 4.9.15; 5.11.10; 5.11.11; 5.11.12; 5.11.13; 5.12.10; 6.4.13; 6.4.14; and 6.4.15 have been accepted partly. It may be mentioned that action to be taken by the Ministry in respect of a number of recommendations is of continuing nature and necessary action will be taken from time to time.

(5) Status of action taken / being taken on the recommendations contained in various paragraphs of the 169th Report of the Committee is given in Annexure. ... (*Interruptions*) which is laid on the Table.

12.07 hrs

PAPERS LAID ON THE TABLE – contd.

MADAM SPEAKER: Shri Shriprakash Jaiswal.

THE MINISTER OF COAL (SHRI SHRIPRAKASH JAISWAL): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) Review by the Government of the working of the Neyveli Lignite Corporation Limited and its subsidiary companies NLC Tamilnadu Power Limited and Neyveli Uttar Pradesh Power Limited for the year 2012-2013;
- (2) Annual Report of the Neyveli Lignite Corporation Limited and its subsidiary companies NLC Tamilnadu Power Limited and Neyveli Uttar Pradesh Power Limited for the year 2012-2013, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

... (*Interruptions*)

[Placed in Library. See No. LT 9811/15/13]

12.08 hrs

**ANNOUNCEMENT BY THE SPEAKER
Notices of No-Confidence Motion, under Rule 198**

MADAM SPEAKER: Hon. Members, please go back to your seats. I have received notices of No-Confidence Motion. Unless the House is in order, I will not be in a position to bring the notices of No Confidence Motion before the House. I would request all of you to go back to your seats.

... (*Interruptions*)

12.08 ½ hrs

At this stage, Shri R. Thamaraiselvan, Shri Kalyan Banerjee, and some other hon.

Members went back to their seats.

... (*Interruptions*)

MADAM SPEAKER: Nothing will go on record.

(*Interruptions*) ... *

MADAM SPEAKER: Please go back to your seats. Kindly go back to your seats.

... (*Interruptions*)

12.09 hrs

At this stage, Shri R. Thamaraiselvan, Shri Kalyan Banerjee and some other hon.

Members came and stood on the floor near the Table.

... (*Interruptions*)

MADAM SPEAKER: Please go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: Let me bring the House to order, please.

... (*Interruptions*)

MADAM SPEAKER: Please bring the House to order.

... (*Interruptions*)

* Not recorded.

MADAM SPEAKER: Please bring the House to order.

... (*Interruptions*)

MADAM SPEAKER: Please go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: Please go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: If the House is not in order, I will not be in a position to take up the notice of No-Confidence Motion.

... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet tomorrow the 11th of December, 2013 at 11 a.m.

12.10 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Wednesday, December 11, 2013/ Agrahayana 20,1935(Saka).*
